

OFFICE OF THE CHAIRMAN OF PURCHASE COMMITTEE-CUM-ADDITIONAL  
DISTRICT JUDGE 2<sup>ND</sup> COURT, PURBA BARDHAMAN

QUOTATION NOTICE 09/2022

Sealed tenders are hereby invited from the bonafide/reputed agencies for submitting the rate for providing TABLE for Bardhaman Sadar Sub-Division at Purba Bardhaman as per the following specification and the Brands/Companies. The Bidders are further requested to submit their rates in sealed envelope and submit the same to the office of the undersigned addressed to the undersigned, or drop the same in the Tender Box situated at the Nezarath Department, District Judge's Court, Purba Bardhaman on any working day within 29.09.2022 by 12.30 P.M. The sealed Tender will be opened on 29.03.2020 at 1.30 P.M. or in case of any unforeseen exigency on next day 30.09.2022 at 1.30 p.m at the Chamber of the undersigned in the presence of intending bidders. It is pertinent to mention here that rate should be given including all taxes and charges as per government rule ..No carrying cost will be provided


Sl No.	Name of the Office Bardhaman Sadar	Specifications	Offered Rate ( in Rs. For each CHAIR )
1.	For the Purba Bardhaman Sadar Bardhaman.	LONG WOODEN TABLE (16' X 3' ) WOODEN GOOD QUALITY - 01 PCS	

Sealed quotations, are invited from all willing Vendors for above mentioned work. The bidders must quote the rate taking into account the following terms and conditions

Terms & Conditions

1. The Bids must be submitted in sealed envelope addressing the undersigned and the same must be dropped in the Tender Box kept at the Nezarath Department, District Judges court, Purba Bardhaman on any working day within 29.09.2022 at 12.30 P.M.
2. Conditional quotations will not be considered.
3. Participating Vendors must specify the address of its office and its phone/mobile number (and other contact numbers e.g. Fax, e-mail if available) for the purpose of quick communication in the event of exigency.
4. Canvassing on the part of Vendors submitting quotation will render its quotation liable to cancellation summarily.
5. As a general rule the contract will be awarded to the authorized service providers who has quoted the lowest price and whose quotation is otherwise acceptable being in conformity with the terms and conditions. However, the District Judge, Purba Bardhaman is not bound to accept the lowest bid and he reserves the right to accept any quotation or reject any or all quotations without assigning any reason.
06. In all matter of any dispute the decision of the Learned District Judge, Purba Bardhaman shall be final.
07. Properly received quotations will be opened on 29.09.2022 at 1.30 P.M. or in case of any unforeseen exigency on next working day i.e on 30.09.2022 at 1.30 p.m at the Chamber of the undersigned in the presence of intending bidders. Participant will have to attend along with original copies of documents In case of inability of the participant only one representative will be allowed to attend subject to presentation of authorisation letter.
8. All deduction will be made as per Government Rules.

**Inform all concerned accordingly.**

  
CHAIRMAN OF PURCHASE COMMITTEE-  
CUM-ADDITIONAL  
DISTRICT JUDGE 2<sup>ND</sup> COURT, PURBA BARDHAMAN

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